

ITEM NO.13

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8649/2015

(Arising out of impugned final judgment and order dated 26/08/2015 in CRLA No. 2216/2006 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

SAURABH MISHRA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

WITH

SLP(Crl) No. 8671/2015

(With Interim Relief and Office Report)

CRLMP No. 18014/2015 (Appln. For exemption from filing O.T.)

Date : 16/10/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Rakesh Diwedi, Sr. Adv.
Ms. Kamini Jaiswal, Adv.
Mr. Vishwajit Singh, Adv.
Ms. Sanskriti Pathak, Adv.
Mr. Gaurav Singh, Adv.
Mr. Piyush Vatsa, Adv.
For M/s Vidhi International

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application (s) for exemption from filing O.T. are allowed.

Issue notice on the Special Leave Petitions as well as on the prayer for interim relief.

(R.NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master